

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2767
ANSWERED ON:03.09.2007
DEDUCTION FROM SUGARCANE PAYMENT
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether several co-operative sugar mills in the country have been enforcing deductions from payments due to farmers supplying sugarcane, as deposits to be utilized for modernization/ expansion of mills and promising refunds thereof with interest at a later date;
- (b) if so, the details thereof indicating the names of such mills, amount collected and conditions stipulated for their return, State-wise;
- (c) the details of mills where such funds were utilized for modernisation/expansion of mills during last three years, State-wise;
- (d) the mills which have since repaid these deposits with interest to respective sugarcane suppliers and those who defaulted to repay the dues indicating the sums outstanding against each mill; and
- (e) the action taken against such defaulters?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

- (a),(b),(c),(d) & (e): Information is being collected and will be laid on the Table of the House.